

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 309**  
**(IB)-505/ND/2022**  
**New IA- 1666/2024**

**IN THE MATTER OF:**

**Mahi Buildhome Pvt.Ltd.**

**... Applicant/Petitioner**

**Versus**

**Unibera Developers Pvt. Ltd.**

**... Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Mansij Arya

**For the RP** : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv.  
Ankita Bajpai, Adv. Sagar Thakkar

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1666/2024:** Issue notice to the Respondent returnable on 16.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

The Ld. Counsel appearing for the RP accepts notice and seeks an opportunity to file reply to the application within two weeks. The same is allowed.

List on 16.05.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**